

FINANCE DEPARTMENT

Mantralaya, Madam Cama Road, Hutatma Rajguru Chowk,
Mumbai 400 032, Dated the 27th August 2012.

NOTIFICATION

MAHARASHTRA VALUE ADDED TAX ACT, 2002.

No.VAT.1512/C.R.91(1)/Taxation-1.—In exercise of the powers conferred by clause (c) of sub-section (4) of section 41 of the Maharashtra Value Added Tax Act, 2002 (Mah. IX of 2005), the Government of Maharashtra hereby exempts with effect from the 1st September 2012, the sale of furnishing fabrics notified under entry 101 of SCHEDULE 'C' appended to the said Act when sold other than at the last point of sale within the State.

Explanation.— For the purpose of this Notification, the last point of sale means a sale made for consumption.

By order and in the name of the Governor of Maharashtra,

O. C. BHANGDIYA,
Deputy Secretary to Government.